## HIGH COURTOF UTTARAKHAND, NAINITAL

## NOTIFICATION

No. |13 UHC/Admn.-B/XI-C/2005 Dated: May, 30 2013 <u>Alternative Dispute Resolution (Amendment) Rules –2013</u> (To emerged the Civil Broggdurg Mediation Rules 2007)

(To amend the Civil Procedure Mediation Rules, 2007)

- 1:- (a) These Rules may be called the Civil Procedure Mediation (Amendment) Rules, 2013.
  - (b) These Rules shall come into force with immediate effect.
- Rule 3 (b) of the Civil Procedure Mediation Rules, 2007 (original Rules) shall be substituted as under -

Existing Rule	Substituted Rule
Rule 3 (b): Legal practitioners	Rule 3 (b): Legal Practitioners
with at least fifteen years	with at least five years standing at
standing at the Bar at the level	the Bar at the level of the
of Supreme Court, High Court,	Supreme Court, High Court,
District Courts or Courts of	District Courts or Courts of
equivalent status, or	equivalent status, or

7 ...

## By order of Court,

Sd/-Registrar General